## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-560 038.

Dated:- 8 MAY 1994

APPLICATION NUMBER:

624 of 1993.

APPLICANTS:

Sri.M.Arjunan

RESPINDENTS:

v/s. Chief General Manager, Karnataka Telecom Region, Bangalore and Others.

- 1. Sri.P.A.Kulkarni, Advocate, No.48, 57th-A-Cross, IV-Block, Rajajinagar, Bangalore-560010.
- The Director,
  Telecom, Bangalore Area,
  Karnataka Circle,
  Bangalore-560 009.
- Sri.M.S.Padmarajaiah, C.G.S.C.,
   High Court Bldg, Bangalore-1.

Subject: Forwarding of copies of the Orders passed by the Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the MRDER/ STAY MRDER/INTERIM ORDER/, passed by this Tribunal in the above mentioned application(s) on 27th May 1994.

DEPUTY REGISTRAR JUDICIAL BRANCHES.

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### CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: : BANGALORE

FRIDAY, THE TWENTY SEVENTH DAY OF MARY, 1994

DRIGINAL APPLICATION NO.624/93

Shri A.N.Vujjanaradhya, Member (J)

Shri T.V.Ramanan, Member (A)

Shri M.Arjunan, Aged about 45 years, Telegraph Assistant, Central Telegraph Office, Raj Bhavan Road, Bangalore-560 001.

..Applicant

By Advocate Shri P.A.Kulkarni

#### Versus

- Chief General Manager, Telecommunications, Karnataka Circle, No.1 Old Madras Road, Ulsoor, Bangalore-560 008.
- Director Telecom, Bangalore area, Bangalore-560 009.
- The Chief Superintendent, Central Telegraph Office, Raj Bhavan Road, Bangalore-560 001.

... Respondents

By Advocate Shri M.S.Padmarajaiah, S.C.G.S.C.



Shri .A.N.Vujjanaradhya, Member (J)



Heard Shri P.A. Kulkarni for the applicant and Shri M.S. Padmarajaiah, the learned standing counsel for the respondents. This Tribunal has disposed of similar matters one such matter is OA 535/93. The learned counsel for the applicant submit that similar orders may be passed. Shri Padmarajaiah submits that it is not necessary to spell out the nature of consideration of the case, the applicant may raise all the contentions, which he may want and the department would dispose of the matter with an appropriate speaking order.

Having heard both sides, we think it proper to direct the applicant to file a revision petition raising all the contentions, he desires to be consi-If such a revision petition is filed only within one month from this date, the revisional authority will dispose of the matter within three months therefrom by means of a speaking order. We also point out that under rule 29(3) of CCS (CCA) the revision petition will have to be dealt in the same manner as an appeal. The revisional authority will have to consider all the points in memorandum of revision petition and record reasons there for and reach an objective conclusion. As regards, the main ground taken by the applicant under rule 11 (3) of CCS (CCA) may also be considered in his case as according to him no negligence has been assessed against him. applicant may take up this point also in the revision petition to be filed by him and if he does so, the revisional authority should deal with this issue also

while disposing of the application/revision petition. The interim order of stay would cease to operate after disposal of the revision petition. However, the order of stay of recovery will continue till the disposal of the revision petition, if one such is filed within one month from this date,

Accordingly, we direct the department to dispose 3. of the revision petition within three months, if filed within one month from this date.

Accordingly, the application is finally disposed of. रात्म मेव जयते (T/LV.RAMANAN) MEMBER (A)

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SECTION OFFICER CENTRAL ADMINISTRATIVE TRIBUTION ADDITIONAL BENCH BANGALORE

# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 038.

Dated: 40CT1934

Miscellaneous APPLICATION NO: 433/94 in O.A.No. 624 of 1993.

APPLICANTS:- Sri.M.Arjunan,

V/S.

RES PONDENTS: - Chief General Manager, Telecom, Karnataka and others.

To

- 1. Sri.P.A.Kulkarni, Advocate, No.48, 57th-A-Cross, Fourth Blook, Rajajinagar, Bangalore-560 010.
- Sri.M. Vasudeva Rao, Additional Central Govt. Standing Counsel, High Court Building, Bangal ore-1.

Subject:- Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalere.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on 28th September, 1994.

Issued on 4/10/94 B

of

DEPUTY REGISTRAR
JUDICIAL BRANCHES

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OA NO.624/9

Date

Office Notes

Orders of Tribunal

VR (MA)/ANV (MJ) 28.9.94

### DRDERS ON MA 433/94

On the ground that a large number of revisions petitions are pending for disposal, the respondents in OA seeks extension of time in MA 433/94 for a further period of four months.

We have heard the learned counsel for the department and the time is extended as sought for, for implementation of order for a period of four months from 26.9.94. Accordingly this MA 433/94 in OA 624/93 is disposed of.

MEMBER (3)

Sol-MEMBER (A)

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Section Officer

Central Administrative Tribunal

Bangalore Bench

Bangalore